

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
OA 2025/2002 with OA OA 2026/2002 and OA 1598/2002

New Delhi, this the 15th day of January, 2003

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V. Srikantan, Member(A)

Tilak Raj
97, Priya Darshan Vihar
Near New Gupta Colony, Delhi ... Applicant in OA 2025/02
Rajinder Sharma & 25 others
as per details in Memo of
Parties to the OA ... Applicants in OA 2026/02

Triloki Nath
1861, Multani Mohalla
Rani Bagh, Shakur Basti
Delhi-34 ... Applicant in OA 1598/02
(Shri Dhanesh Relan, Advocate)

versus

Union of India, through

1. Secretary
Dept. of Personnel & Training
North Block, New Delhi
2. Secretary
Dept. of Training & Technical Education
Muni Mayaram Marg, Near TV Tower
Pitam Pura, Delhi-88 ... Respondents
(Shri Rajan Sharma, Advocate)

ORDER(oral)
Shri Justice V.S. Aggarwal

As the issue involved in all the aforesighted three OAs is identical, we proceed to dispose of the same through a common order.

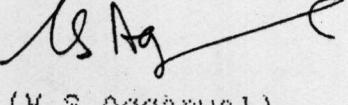
2. Learned counsel for the applicants states that he does not press the present OAs. He further submits that the applicants are poor employees working as Workshop Attendants (Group C) out of which S/Shri Tilak Raj and Trilok Nath have already retired, and that applicants will represent to the respondents for waiver of recovery of excess amount already paid to them.

MS Ag

3. Keeping in view the aforesaid, applications are dismissed as withdrawn. Applicants may, in accordance with law on the subject, request for waiver of recovery of extra amount paid to them and the said request shall be dealt with in accordance with law.

Issue DASTI.


(V. Srikantan)
Member (A)


(V.S. Aggarwal)
Chairman

/gtv/